

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 34/2005
O.A. No. 1923/2004

New Delhi this the 24th day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Smt. Chameli Devi,
W/o late Shri Ram Prasad,
R/o House No. 2/230, Mohalla-Chandania,
Aligarh (U.P.)
2. Mahendra Singh,
S/o late Shri Ram Prasad,
House No.2/230, Mohalla-Chandania,
Aligarh (U.P.)

-Applicants

(By Advocate: Shri D.N. Sharma)

Versus

1. Shri Anil Bansal,
The Secretary to the Govt. of India,
Ministry of Urban Development & Poverty Elevation,
Nirman Bhawan, New Delhi.
2. Shri Har Prasad,
Chief Engineer (Electrical), North Zone,
C.P.W.D., East Block-I, Level-5,
R.K. Puram, New Delhi-110066.

-Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

In compliance of Tribunal's order dated 13.8.2004 (CP-I), learned counsel for respondents has drawn our attention to Annexure R-I dated 18.1.2005 to the effect that there are no vacancies under 5% quota for compassionate employment during the year 2004-2005 and that applicant has been conveyed that she should file the prescribed application form along with documents, which shall be considered for the related vacancies during the year 2005-2006. Learned counsel for applicant stated that applicant would submit her application for compassionate appointment with the respondents for vacancies during the year 2005-2006. C.P., as such, is disposed of. Notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra) 24.3.05
Vice Chairman (A)

cc.